

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2021**

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of the force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee.
- Date of Hearing : 6.10.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Mytrah Vayu (Sabarmati) Private Limited (MV SPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, MV SPL  
Ms. Molshree Bhatnagar, Advocate, MV SPL  
Shri Geet Rajan Ahuja, Advocate, MV SPL  
Ms. Jyotsna Khatri, Advocate, MV SPL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Poorva Saigal, Advocate, SECI  
Shri Shreedhar Singh, SECI  
Shri Shubham Mishra, SECI  
Ms. Neha Singh, SECI  
Ms. Aditee Nitnavare, SECI

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, learned senior counsel for the Petitioner prayed for an adjournment on account of some personal difficulty. Accordingly, the matter was adjourned.
3. The learned senior counsel for the Petitioner requested to continue interim protection granted by the Commission through previous Record of Proceedings. In response, the learned senior counsel for the Respondent, SECI submitted that SECI will not pursue its letter issued for invocation of bank guarantee till the next date of hearing and requested that the matter may be listed for hearing expeditiously. The submission made by the learned senior counsel for SECI was taken on record.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission  
Sd/-**

**(T.D. Pant)  
Joint Chief (Law)**